

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.772/2017

Date of Decision: 24.01.2018.

**CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)**

Mangesh Dnyaneshwar Malkapure,
Occu: Service,
R/at Sai Balaji Park,
Near Pimpalgao Godown,
Pimpalgao, Yawatmal 445 001. *Applicant*
(Advocate Shri P. Boadadare)

Versus

1. Union of India, through
The Directorate General of
Health Services, Ministry of
Health & Family Welfare,
New Delhi – 110 001.
 2. Under Secretary
Union Public Service Commission
Dholpur House, Shahajahan Road,
New Delhi 110 069.

ORDER (Oral)

Per : Shri A.J. Rohee, Member (J)

Today when the matter is called out for admission, Applicant and Shri P. Bodadare, learned Advocate for him both remained absent without any intimation, even on repeated calls. We have carefully perused the case record.

2. The Applicant in this case has challenged the impugned order dated 08.07.2016 (Annexure A-8) by which his candidature for the post of Drug Inspector has been rejected for lack of essential experience.

3. This OA is filed on 27.07.2016. On scrutiny the office has settled as many as six office objections. The learned Advocate for the Applicant was informed vide letter dated 06.07.2017 to appear to remove the office objections. However, nothing has been heard from the other end and hence Registry has placed this matter before this Tribunal for admission.

4. Considering the peculiar facts of the case, the OA cannot proceed further in absence of the applicant and his Advocate. It appears that the applicant has lost interest in proceeding with the matter.

5. In view of this, the OA stands dismissed in default of appearance of the applicant and his Advocate at admission stage and also for failing to remove the office objections.

6. Registry is directed to forward certified copy of this order to both the parties.

(R. Vijaykumar)
Member (A)

(Arvind J. Rohee)
Member(J)

dm.